

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 111/TT/2018

- Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset 1:±300 MVAR STATCOM at 400kV Aurangabad Sub-station, Asset 2: ±200 MVAR STATCOM at 400kV Gwalior Sub-station, Asset 3:±300 MVAR STATCOM at 400kV Satna Substation and Asset 4: ±300 MVAR STATCOM at 400kV Solapur Sub-station under “Installation of STATCOMs in Western Region” under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing : 23.4.2019
- Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member
- Petitioner : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents : Madhya Pradesh Power Management Company Limited and 12 others
- Parties present : Shri Pankaj Sharma, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Himanshu Agarwal, PGCIL
Shri Abhay Kumar, PGCIL

Record of Proceeding

The Representative of the petitioner submitted that the present petition is filed for approval of tariff of four assets under “Installation of STATCOMS in Western Region”. As per the investment approval, the instant assets were scheduled to be put into commercial operation on 30.9.2017. Assets-I, III and IV were put into commercial operation on 1.1.2018 and Asset-II on 26.12.2018. Thus, there is time over-run in case of instant assets. There is no cost over-run in case of instant assets. The representative



of the petitioner further submitted that all the required information has been submitted and requested to allow tariff as prayed in the petition.

2. The Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

